

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.212- Rst. App/14(AHM) 2024
In
CP(IB) 811 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Secure Industries Pvt Ltd

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Shamiyana H. Advocate

For the Respondent :

ORDER

(Hybrid Mode)

Rst. App/14(AHM) 2024

This is an application filed by the applicant under Rule 11 of NCLT, 2016 seeking Restoration of Company Petition No. CP(IBC) 811/9/NCLT/2019, seeking the following reliefs:

I. This Hon'ble Court be pleased to restore the Company Petition No. CP(IB)811/9/NCLTIAM'2019 on the files of this Hon'ble Court and issue notice to the Corporate Debtor for hearing on admission of the same.

II. That such other Order(s) be passed as deemed fit and appropriate in the interest of justice.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Respondents returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the

Respondents along with copy of this order through Registered Ad post Speed-post Dasti mode as well as paper book on the registered email ID within seven days from the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 23.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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PRAVEEN GUPTA
MEMBER (JUDICIAL)